

(2018) 07 CHH CK 0202

Chhattisgarh High Court

Case No: MCC No. 503 Of 2018

M/s Shri Natural Estates

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: July 13, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Jitendra Pali, Anand Dadariya

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

1. The writ petition filed by the petitioner was disposed of by order dated 25.07.2017 and thereafter, in compliance of that order, the Sub-Divisional

Officer (Revenue) has also passed an order on 28.03.2018 and the contempt case has also been disposed of giving liberty to the petitioner to challenge

the order dated 28.03.2018 in accordance with law and now, this MCC has been filed for restoring the writ petition.

2. I have heard learned counsel for the petitioner.

3. This Court, on 25.07.2017, has already disposed of the writ petition directing for consideration of petitioner's representation which has been

considered by the Sub-Divisional Officer (Revenue) and final order has been passed. The contempt case has already been dismissed granting liberty

to the petitioner to challenge the order of Sub-Divisional Officer (Revenue) in accordance with law. As such, for the aforementioned reasons, it would not be permissible to restore the writ petition.

4. Accordingly, the MCC deserves to be and is hereby dismissed with no order as cost(s).